## Central Administrative Tribunal Principal Bench

RA No.39/2015 in PT No.182/2013 in OA No.4628/2014

New Delhi, this the 05th day of February, 2016

## Hon'ble Mr. Justice Syed Rafat Alam, Chairman

Shri Ishwari Prasad S/o Late Shri Charan Das Ex. Mail Driver (Electrical) North Central Railway, Tundla, Allahabad Division.

.... Applicant.

None is present for the applicant.

Versus

Union of India through:

- The Secretary
   Railway Board
   Ministry of Railways,
   Rail Bhavan, Raisina Road,
   New Delhi.
- 2. The General Manager North Central Railway, Allahabad.
- 3. The Divisional Railway Manager North Central Railway, Allahabad Division, Allahabad.
- 4. The Senior Crew Controller,
  North Central Railway, Tundla. ..... Respondents.

(By Advocate : Shri Shailendra Tiwary)

## : O R D E R (ORAL) :

## Justice Syed Rafat Alam, Chairman:

List has been revised, yet nobody responded on behalf of the applicant though name of Ms. Meenu Mainee, learned counsel for the applicant is shown in the cause list. However, Shri Shailendra Tiwary, learned counsel for the respondents is present, and raised an objection about the maintainability of the RA.

2. Be that as it may, since learned counsel for the applicant is not present, the RA is dismissed for want of prosecution.

(Syed Rafat Alam) Chairman

/pj/